

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Appeal No.77 of 2022 (SZ)**

M/s Varalakshmi Starch Industries (P) Ltd.  
Rep. by its Director, Salem.

...Appellant

Vs

Tamil Nadu Pollution Control Board  
Rep. by its Chairperson,  
76, Anna Salai, Guindy,  
Chennai – 32 and ors.

...Respondent

S.No	Description	Page No.
1.	REPORT FILED ON BEHALF OF THE 1 <sup>ST</sup> TO 3 <sup>RD</sup> RESPONDENTS - TAMIL NADU POLLUTION CONTROL BOARD.	1 - 7
2	Annexure I to III	8 - 42



Filed by  
**Thiru. S. Sai Sathya Jith,**  
Advocate, Chennai.



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Appeal No.77 of 2022 (SZ)**

M/s Varalakshmi Starch Industries (P) Ltd.  
Rep. by its Director, Salem.

...Appellant

Vs

Tamil Nadu Pollution Control Board  
Rep. by its Chairperson,  
76, Anna Salai, Guindy,  
Chennai – 32 and ors.

...Respondent

**REPORT FILED ON BEHALF OF THE 1<sup>st</sup> to 3<sup>rd</sup> RESPONDENT  
TAMIL NADU POLLUTION CONTROL BOARD.**

I, R.Sarasavani, D/o. Thiru.J.Ragavan, Hindu, aged about 58 years, having my office at 76, Mount Salai, Guindy, Chennai-600032, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board (TNPCB), Chennai -600 032, and filing this Report on behalf of the Respondents Tamil Nadu Pollution Control Board (TNPCB) and as such I am well acquainted with the facts of the case from the records.
2. It is respectfully submitted that the respondent has read the rejoinder affidavit filed by the appellant to the reply affidavit filed by this respondent, affidavit stating the directions issued by this respondent and stage of compliance/time frame for compliance and denies each and every one of the averments and allegations contained therein, except those that are specifically admitted herein.
3. It is respectfully submitted that this Hon'ble Tribunal in its order dated 20.3.2023 directed as under:

“3. Accordingly, an affidavit dated 09.03.2023 was filed by the appellant, in which they tabulated the directions

*Sar* 17/4/23  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD,  
NO.76, MOUNT SALAI, CHENNAI-600 032.

issued by the Pollution Control Board and their stage of compliance or the time frame given for compliance. Directions were also issued towards the removal of Seemai Karuvelam trees in a phased manner, structural stability of the STP & ETP and revamping of the same, providing a closed yard for the wet Thippi stock, the report from the Anna University for groundwater quality and wastewater audit, etc. including furnishing a sum of Rs. 50 Lakhs as bank guarantee.

4. Though the appellant is ready to comply with most of the directions, it was expressed that this particular industry alone is singled out in its treatment by the Pollution Control Board. Without getting into the said issue, we direct the Tamil Nadu Pollution Control Board to furnish the norms that are normally prescribed for sago industries and conditions imposed for the other sago industries in and around the district, based on which, the final order can be passed.”

4. It is respectfully submitted that the norms prescribed for Sago industries and conditions imposed for the other sago industries in and around the District are provided in the consent orders issued to these industries. It is respectfully submitted that the conditions imposed on the industries will differ from each other and would depend upon various factors such as location of the unit, its consented capacity, product manufactured, process involved, quantity of the effluent, etc.
5. It is respectfully submitted that there are 24 number of Sago industries (excluding the appellant unit) located in Dharmapuri District. Out of the 24 units, 23 units are categorised as Orange small category and 1 unit is categorised as Orange medium category. It is respectfully submitted that the appellant unit is categorised as Orange Large. This being the case, the conditions

*Alar 12/4/23*  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
No.76, MOUNT SALAI, CHENNAI-600 032.

imposed on the other sago units in Dharmapuri District cannot be compared with the Appellant unit.

6. It is further respectfully submitted that the 24 other units in Dharmapuri district are being operated seasonally. The waste water generated from those industries is being treated in their individual effluent treatment plant and the treated effluent is being utilised for gardening/irrigation.
7. With regard to allegation of the appellant in paragraph 5 of its rejoinder affidavit, that this respondent erroneously fixed tolerance limits for discharge of treated effluents in inland surface water instead of prescribing the limits meant for discharge in own land for irrigation as provided under TNPCB guidelines and the Environment (Protection) Rules, 1986, it is humbly submitted that the appellant unit is directed to discharge the treated effluent for irrigation with inland surface water discharge standards considering that there is a possibility of the treated/untreated effluent reaching the nearby water course running adjacent to the Peeniyar Canal which ultimately joins the River Vaniyaru.
8. It is respectfully submitted that 21 other sago units around the appellant unit have also been issued with consent order to discharge of the treated effluent prescribing the inland surface water standards even though the waste water generated from those industries are being treated in their individual effluent treatment plant and the treated effluent is being utilised for gardening/irrigation.
9. It is respectfully submitted that the list of sago industries located in Dharmapuri District with the details of consented product, disposal of trade effluent and the norms prescribed etc., and the conditions imposed on them while issuing consent is enclosed as Annexure I.
10. It is respectfully submitted that a detailed report along with the clarifications sought by the Hon'ble Tribunal in the hearing dated 20.3.2023 is submitted below:

*Handwritten signature*  
13/4/23

JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
No.76, MOUNT SALAI, CHENNAI-600 032.

Sl.No	Clarification sought by the Hon'ble Tribunal	Clarification
1.	What is an estimated life of an ETP and why was the ETP structural stability report asked and is it a condition imposed on the industries who have been existing for a period more than 10 years?	<p>The estimated life of ETP could not be ascertained since it depends on the material of construction, design and quality of effluent handled etc., It is to be ascertained only by the structural Engineers involved in this process.</p> <p>The unit is consented to generate 500.1 KLD of trade effluent. In order to treat the effluent, the unit has provided structures of ETP components such as Anaerobic reactors – 6 Nos having dimensions of 15M dia X 16M depth. Also, during inspection of the committee members of TNPCB, it has been stated in the observation that the clarifier repair work was under progress due to crack in it. Aeration tanks are at the ground level. Hence, it should be ensured that the bottom and sides of the tanks are leak proof. Hence, the ETP structural stability report is requested to ensure the safety of those structures so as to prevent any untoward incident.</p>
2.	Why only inland surface water standards are being followed when they are directed to have a	Consent to Operate dated 29.06.2007, 14.08.2012 and 02.03.2020 of the Board was issued to the unit under

*dlaw*  
17/4/23

JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
No.76, MOUNT SALAI, CHENNAI-600 032.

<p>green belt which means they need to do irrigation so land irrigation standards also need to be followed?</p>	<p>Water Act to discharge the treated effluent for irrigation/on industries own trees grown land with stringent inland surface water discharge standards instead of irrigation standards, since, Peeniyaru river is running very adjacent to the area where the treated effluent is being used for growing trees and having possibility of effluent reaching the Peeniyaru either directly or indirectly.</p> <p>Also, repeated complaints are being received from the public and from Peeniyaru Pathukappu Vivsayingal Iyakkam stating that, the river Peeniyaur gets polluted due to the unit's activity.</p> <p>Further, The Water (Prevention and Control of Pollution) Act, 1974 under Section 17(1)(g) states that</p> <p style="text-align: center;"><i>Subject to the provisions of this Act, the functions of a State Board shall be</i></p> <p style="text-align: center;"><i>“to lay down, modify or annul effluent standards for the sewage and trade effluents and for the quality of receiving waters (not being water in an inter-State stream) resulting from the discharge of effluents and to classify waters of the State”</i></p> <p style="text-align: center;">In The Environment</p>
---	---

*27/4/23*

JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
No.76, MOUNT SALAI, CHENNAI-600 032.

		<p>(Protection) Rules,1986 under the Rule 3 of Sub Rule (2) it has been stated that</p> <p>1. <i>“Notwithstanding anything contained in sub-rule (1), the Central Board or a State Board may specify more stringent standards from those provided in 3 [Schedule I to IV] in respect of any specific industry, operation or process depending upon the quality of the recipient system and after recording reasons therefore in writing”</i></p>
3.	Why is the storage area of wet tapioca asked to be covered, will there be any pollution if not covered?	<p>The photographs showing the status of storage area of wet tapioca tippi which was directed to be covered is enclosed herewith. The wet tapioca tippi stored in open area will give rise to odour nuisance in normal atmospheric condition.</p> <p>Further there will be a carryover of tapioca tippi during monsoon/heavy down pour along with the runoff and contaminate the recipient body like nearby agricultural land, Peeniyaru river etc.,</p>
4.	Are there any general guidelines for all the same category industries (sogo/maize/starch industries) followed by TNPCB and are the same conditions imposed on	<p>The details of consent orders issued to same category of industries in Dharmapuri District and copy of the latest consent orders are enclosed vide Annexure I &amp; II.</p>

	other industries as well. To provide details of the consent orders issued to other same category industries by the Board in the dharmapuri district	
5.	There are other category industries located at the upstream of the river, to identify the same and give details regarding their CTO and CTE	The details of consent orders issued to other category of industries located in the upstream of the river is enclosed vide Annexure III.
6.	Why is a bank guarantee asked and what is the maximum and minimum amount imposed for bank guarantee by the board, is this a usual practice?"	In order to comply the conditions within the time line stipulated in the directions issued by the Board vide its Procs. Dt. 17.10.2022 & 16.02.2023, the unit was instructed to furnish the Bank Guarantee.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstance of this case and thus render justice.

*Shan*  
17/4/23  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
No.76, MOUNT SALAI, CHENNAI-600 032.  
**BEFORE ME**

**VERIFICATION**

I, R.Sarasavani, D/o. Thiru.J.Ragavan, working as Joint Chief Environmental Engineer, having office at No. 76, Anna Salai, Guindy, Chennai – 32, do hereby submit that the above contents are true to the best of my knowledge and belief through records.

*Shan*  
17/4/23  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
No.76, MOUNT SALAI, CHENNAI-600 032.

Faint, illegible text, possibly bleed-through from the reverse side of the page. The text is arranged in several paragraphs and appears to be a formal document or report. Some words are difficult to discern but seem to include terms like "The following information", "It is requested", and "Very respectfully".

**A. List of sago industries in Dharmapuri District  
with the details of product , disposal of trade effluent and the norms prescribed**

S. No	Name & Address of the unit (M/s)	Category/ Classification	Consented product and its quantity	Trade effluent Quantity in KLD	Mode of Disposal	Trade effluent discharge standards
1.	Mangai Sizing Unit, S.F.No. 70/1 PT,70/2,71/1B4 and 71/2 PT, Vellalapatti village, Paappireddipatti Taluk Dharmapuri District	Orange/ Small	1.Starch- 30.625 T/M 2.Sago- 30.0 T/M	45.0	Onland for irrigation	Inland surface water
2.	P S F Sago Factory , S.F.No. 19/3A,20/3B, P.Pallipatti village, Paappireddipatti Taluk, Dharmapuri District	Orange/ Small	1.Tapioca Sago- 90T/M 2.Tapioca Starch- 58.5 T/M	175.0	Onland for irrigation	Inland surface water
3.	Amman Sago Factory, S.F.No. 92/2C1,2C2,91/5A2, Kumbarahalli village, Paappireddipatti Taluk, Dharmapuri District	Orange/ Small	1.Sago-15 T/M 2.Starch-10 T/M	30.0	Onland for irrigation	Inland surface water
4.	Vediappa Sago Factory , S.F.No. 131/3A, P.Pallipatti village, Paappireddipatti Taluk, Dharmapuri District	Orange/ Small	1.Starch-25 T/M	30.0	Onland for irrigation	Inland surface water

5.	Sri Selliammal Sago Factory , S.F.No. 137/1A, P.Pallipatti village, Paappireddipatti Taluk, Dharmapuri District	Orange/ Small	1.Sago or Starch- 15.0 T/M	12.0	Onland for irrigation	Inland surface water
6.	Sri Dhanyalakshmi Sago Factory, Kumbarahalli village, B.Pallipatti, Pappireddipatti-Tk Dharmapuri Dt	Orange/ Small	1.Tapioca Starch- 15 T/M	12.0	Onland for irrigation	Inland surface water,
7.	SANGEETHA SAGO FACTORY S.F.No.611/1A,2A,612/1,2,613/2, 614/1-4,615/3,4,619/4, Karagadahalli village, Palacode Taluk Dharmapuri	Orange/ Small	1.Starch and Sago-112.5 T/Month (Restricted to 50 T/M as committed in units letter dated 15.10.2018)	135.0	Onland for irrigation	Inland surface water
8.	Star Sago Factory S.F.No. 39/6B,40/1,2A,2B,3, Nonanganur village, Paappi reddy patti Taluk Dharmapuri District.	Orange/ Small	1.Sago-50 T/M 2.Starch-10 T/M	60.0	Onland for irrigation	Inland surface water
9.	M/s. Palaniyappa Tapioca Industries, S.F.No.60/2E,62/3,63/1,63/2,59/2B1 , 59/2, Pappambadi Village,Pappireddipatti Taluk Dharmapuri District-636905	Orange/ Medium	1.Sago or Starch- 58.0Tons/Month	69.6	Onland for irrigation	Inland surface water
10.	Sri Palaniyappa Sago Factory, S.F.No. 11,12,22/1,22/2, Sembiyanur village, Paappireddipatti Taluk, Dharmapuri District	Orange/ Small	1.Tapioca starch- 25 T/M	30.0	Onland for irrigation	Inland surface water

## Annexure I

11.	Kumaravel sago Factory, S.F.No.38/3A2,39/3A,3B,4,5B,7A, 48/1B, Vadugapatti village, Harur Taluk, Dharmapuri District	Orange/ Small	1.Starch- 25.0 Tons/Month	30.0	Onland for irrigation	Inland surface water
12.	Kumar Sago Factory , S.F.No. 83/3 and 83/2, A Pallipatti village, Paappireddipatti Taluk and Dharmapuri District	Orange/ Small	1.Starch-25 T/M	30.0	Onland for irrigation	Inland surface water
13.	A K K sago Industry, S.F.No. 158/1A, A Pallipatti village, Paappireddipatti Taluk and Dharmapuri District.	Orange/ Small	1.Tapioca Starch- 4.5 T/Day 2.Sago-3.6T/Day	17.0	Onland for irrigation	Inland surface water
14.	Periyakannu Sago factory S.F No. 5/1A,5/4A, Ajjampatti Village, Paappireddipatti Taluk, Dharmapuri District	Orange/ Small	1.Sago- 15 T/Month 2.Starch- 10 T/Month	30.0	Onland for irrigation	Inland surface water
15.	Sri Gokulakrishna Sago Factory Jangalahalli,B.Pallipatti Po Pappireddipatti Tk Dharmapuri Dt	Orange/ Small	1.Starch-27 T/M	30.0	Onland for irrigation	Inland surface water
16.	Nallakumar Sago Factory S.F.No-146/3,Pappambadi Village,Pappireddipatti Taluk Dharmapuri District-636905.	Orange/ Small	1.Sago- 10 T/Month 2.Starch- 15 T/Month	30.0	Onland for irrigation	Inland surface water
17.	Jayalakshmi Sago Factory S.F.No. 54/3A, JAMMANAHALLI village, Paappi reddy patti Taluk Dharmapuri District.	Orange/ Small	1.Tapioca Starch- 25 T/Month	30.0	Onland for irrigation	Inland surface water

18.	Vijayalakshmi Sago Factory S.F.No. 12/1A, SANDAPPATTI village, Harur Taluk Dharmapuri istrict	Orange/ Small	1.Starch- 30T/Month	33.0	Onland for irrigation vid Board's Proc. Dt::25.10.1991	Inland surface water
19.	Rathinasabapathi Sago Factory S.F.No.6/1,5/3D,105/1B2,106/19, Vellalapatti village, Paappi reddi patti Taluk Dharmapuri District	Orange/ Small	1.Starch and Sago- 83.35 T/M	100	Onland for irrigation	Inland surface water
21.	Sri Murugan Sago Factory, S.F.No. 74/4 & 75/4, Kolimookanuru village, Paappireddipatti Taluk,Dharmapuri District	Orange/ Small	1.Tapioca starch- 25 T/Month	30.0	On Industry's own Land	Inland surface water Vide Board's Proc26.06.1991
					On land for irrigation	On land for irrigation Vide Board's Proc. Dt: 26.02.2016
22.	Sri Lakshmi Sago Factory, S.F.No. 5/7A, Vairanur village, Paappireddipatti Taluk, Dharmapuri District	Orange/ Small	1.Sago-36T/Month 2.Starch- 20 T/Month	20.0	Onland for irrigation	Inland Surface Water Vide Board's Proc. Dt:17.07.1987 (M/s.Visalakshi Sago)
					Onland for irrigation	On land for irrigation Vide Board's Proc. Dt:26.02.2016

Annexure I

23.	Palaniappa Sago Factory, S.F.No. 15/2, etc., Puludiyur village, Paappireddipatti Taluk, Dharmapuri District	Orange/ Small	1.Tapioca Starch- 2.5 T/Day	75.0	Onland for gardening	On land for irrigation
24.	SRI VENKATESWARA SAGO INDUSTRIES S.F.No.42/3 Devarajapalayam Village,Pappireddipatti Taluk Dharmapuri District	Orange/ Small	1.Starch-15 T/m	12.0	Onland for irrigation	Inland surface water vide Board's Proc. Dt:06.02.1988 (M/s.Karthikeyan Sago)
					Onland for irrigation	On land for irrigation vide Board's Proc. Dt:25.02.2016

**Appellant Unit:**

S. No	Name & Address of the unit (M/s)	Category/ Size	Consented product and its quantity	Trade effluent Quantity in KLD	Mode of Disposal	Trade effluent discharge standards
1.	M/s. Varalakshmi Starch Industries, Alamelupuram village, Pappireddipatti Taluk, Dharmapuri District	Orange/ Large	<u>Product Detail</u> 1. Starches & Modified Starches-6500 T/M 2. Sago and Pappads- 5000 T/M  <u>By Product Details</u>	500.1	On Industry's own trees grown land.	Inland surface water vide Board's Proc Dt:02.03.2020

13

Annexure I

			1. Tapioca Thippi (Dry)- 2000 T/M 2. Maize Germ Dry- 900 T/M 3. Maize Gluten Dry- 675 T/M 4. Maize Husk (Fibre Dry)-1460 T/M 5. Generation of Power- 1975.68 MW/M			
--	--	--	--	--	--	--

**B. Additional Conditions generally imposed on the other sago units under Water Act:**

1. The unit shall ensure that the production is always within the consented quantity.
2. The unit shall maintain all the components of ETP in operable conditions at any point of time.
3. The unit shall operate and maintain its ETP effectively and continuously so as to achieve the treated trade effluent standards prescribed by the Board.
4. The unit shall utilize the treated trade effluent for irrigation purpose after satisfying the standard prescribed by the Board.
5. The unit shall utilize the treated effluent for irrigation considering the hydraulic loading rate of 35 KL/Hect and there shall not be any stagnation or ponding of effluent inside/outside the premises or low lying area leading to complaints of ground water quality.
6. The unit shall dispose its solid wastes scientifically for further beneficial use.
7. The unit shall not change the manufacturing process or products without prior consent of the Board.
8. The unit shall not use 'use and throw away plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumblers, water pouches and packets, plastic straw, plastic carry bags and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco-friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.,
9. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this order will be withdrawn without any notice and further action will be initiated against the unit as per law.
10. The unit's activity shall not attract any public complaints.



Category of the Industry :

ORANG  
E



CONSENT ORDER NO. 2208148368106 DATED: 21/10/2022.

PROCEEDINGS NO.F.0080DMP/OS/DEE/TNPCB/DMP/W/2022 DATED: 21/10/2022

**SUB:** Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT – M/s. MANGAI SIZING UNIT , S.F.No. 70/1 PT,70/2,71/1B4 AND 71/2 PT, VELLALAPATTI village, Paappi reddy patti Taluk and Dharmapuri District - Renewal of Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

**REF:** 1. Proc No. F.0080DMP/OS/DEE/TNPCB/DMP/W/2020 DATED: 21/02/2020  
2. Units application dated 19.10.2022  
3. IR.No : F.0080DMP/OS/AEE/DMP/2022 dated 19/10/2022

RENEWAL OF CONSENT is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as “The Act”) and the rules and orders made there under to

The Proprietrix  
M/s.MANGAI SIZING UNIT ,  
S.F.No. 70/1 PT,70/2,71/1B4 AND 71/2 PT,  
VELLALAPATTI Village ,  
Paappi reddy patti Taluk ,  
Dharmapuri District .

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

**This RENEWAL OF CONSENT is valid for the period ending March 31, 2024**

**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
DHARMAPURI**

### SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Starch	30.625	T/M
2.	Sago	30.0	T/M

2. This renewal of consent is valid for operating the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
<b>Effluent Type : Sewage</b>			
1.	Sewage 1	1.0	On Industrys own land
<b>Effluent Type : Trade Effluent</b>			
1.	Trade Effluent	45.0	On land for irrigation

**Special Additional Conditions:**

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

**Additional Conditions:**

1. The unit shall ensure that the production is always within the consented quantity.
2. The unit shall maintain all the components of ETP in operable conditions at any point of time.
3. The unit shall operate and maintain its ETP effectively and continuously so as to achieve the treated trade effluent standards prescribed by the Board.
4. The unit shall utilize the treated trade effluent for irrigation purpose after satisfying the standards prescribed by the Board.
5. The unit shall utilize the treated effluent for irrigation considering the hydraulic loading rate of 35 KL/Hect and there shall not be any stagnation or ponding of effluent inside/outside the premises or low lying area leading to complaints of ground water quality.
6. The unit shall dispose its solid wastes scientifically for further beneficial use.
7. The unit shall not change the manufacturing process or products without prior consent of the Board.
8. The unit shall not use 'use and throw away plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumblers, water pouches and packets, plastic straw, plastic carry bags and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco-friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.,
9. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this order will be withdrawn without any notice and further action will be initiated against the unit as per law.
10. The unit's activity shall not attract any public complaints.

**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
DHARMAPURI**

To  
The Proprietrix,  
M/s.MANGAI SIZING UNIT ,  
MANGAI SIZING UNIT  
Velallapatti village.B.Thurinjipatti,  
Pappireddipatti taluk,  
Dharmapuri district,  
Pin: 635301

**Copy to:**

- 1.The Commissioner, PAPPIREDDIPATTI-Panchayat Union, Paappi reddy patti Taluk, Dharmapuri District .
  2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
  3. Copy submitted to the District Environmental Engineer, Tamil Nadu Pollution Control Board, DHARMAPURI for favour of kind information.
  4. File
-



Category of the Industry :

ORANG  
E



CONSENT ORDER NO. 2208248368106 DATED: 21/10/2022.

PROCEEDINGS NO.F.0080DMP/OS/DEE/TNPCB/DMP/A/2022 DATED: 21/10/2022

**SUB:** Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT –M/s. MANGAI SIZING UNIT , S.F.No. 70/1 PT,70/2,71/1B4 AND 71/2 PT, VELLALAPATTI village, Paappi reddy patti Taluk and Dharmapuri District - Renewal of Consent for the operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

**REF:** 1. Proc No. F.0080DMP/OS/DEE/TNPCB/DMP/W/2020 DATED: 21/02/2020  
2. Units application dated 19.10.2022  
3. IR.No : F.0080DMP/OS/AEE/DMP/2022 dated 19/10/2022

RENEWAL OF CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as “The Act”) and the rules and orders made there under to

The Proprietrix  
M/s.MANGAI SIZING UNIT ,  
S.F.No. 70/1 PT,70/2,71/1B4 AND 71/2 PT,  
VELLALAPATTI village,  
Paappi reddy patti Taluk,  
Dharmapuri District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

**This RENEWAL OF CONSENT is valid for the period ending March 31, 2024**

**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
DHARMAPURI**

**SPECIAL CONDITIONS**

- This renewal of consent is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Starch	30.625	T/M
2.	Sago	30.0	T/M

- This renewal of consent is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

<b>I Point source emission with stack :</b>				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm <sup>3</sup> /hr
1	Roasting section	Stack	6	
02	Thermic Fluid Heater 12 Lac Kcai/Hr	Dust collectors with stack	12.0	
03	D G Set 125 KVA	Acoustic enclosures with stack	6	
04	Bio Gas Gen Set 73 KVA	Acoustic enclosures with stack	6	
<b>II Fugitive/Noise emission :</b>				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	D G Set	Noise	Acoustic enclosure with stack	

**Special Additional Conditions:**

- i. The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.
- ii. The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

**Additional Conditions:**

1. The unit shall operate and maintain the APC measures provided to the DG set efficiently and continuously so as to satisfy the standards prescribed by the Board.
2. The unit shall adhere the Ambient Air Quality/emission / Ambient Noise level standards prescribed by the Board.
3. The unit shall not use 'use and throw away plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumblers, water pouches and packets, plastic straw, plastic carry bags and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco-friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.,
4. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this order will be withdrawn without any notice and further action will be initiated against the unit as per law.
5. The unit's activity shall not attract any public complaints.

**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
DHARMAPURI**

To  
The Proprietrix,  
M/s.MANGAI SIZING UNIT ,  
MANGAI SIZING UNIT  
Velallapatti village.B.Thurinjipatti,  
Pappireddipatti taluk,  
Dharmapuri district,  
Pin: 635301

**Copy to:**

- 1.The Commissioner, PAPPIREDDIPATTI-Panchayat Union, Paappi reddy patti Taluk, Dharmapuri District .
  2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
  3. Copy submitted to the District Environmental Engineer, Tamil Nadu Pollution Control Board, DHARMAPURI for favour of kind information.
  4. File
-



Category of the Industry :

ORANG  
E



CONSENT ORDER NO. 2208148368449 DATED: 21/10/2022.

PROCEEDINGS NO.F.0068DMP/OS/DEE/TNPCB/DMP/W/2022 DATED: 21/10/2022

**SUB:** Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT – M/s. P S F SAGO FACTORY , S.F.No. 19/3A,20/3B, P.PALLIPATTI village, Paappi reddy patti Taluk and Dharmapuri District - Renewal of Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

**REF:** 1. Proc No. .F.0068DMP/OS/DEE/TNPCB/DMP/W/2019 DATED: 23/05/2019  
2. Units application dated 20.10.2022  
3. IR.No : F.0068DMP/OS/AEE/DMP/2022 dated 21/10/2022

RENEWAL OF CONSENT is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as “The Act”) and the rules and orders made there under to

The Proprietor  
M/s.P S F SAGO FACTORY,  
S.F.No. 19/3A,20/3B,  
P.PALLIPATTI Village ,  
Paappi reddy patti Taluk ,  
Dharmapuri District .

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

**This RENEWAL OF CONSENT is valid for the period ending March 31, 2023**

**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
DHARMAPURI**

22

### SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	TOPIACO SAGO	90	T/M
2.	TOPIACO STARCH	58.5	T/M

2. This renewal of consent is valid for operating the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
<b>Effluent Type : Sewage</b>			
1.	Sewage	1.0	On Industrys own land
<b>Effluent Type : Trade Effluent</b>			
1.	Trade effluent	175.0	On land for irrigation

**Special Additional Conditions:**

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

**Additional Conditions:**

1. The unit shall ensure that the production is always within the consented quantity.
2. The unit shall maintain all the components of ETP in operable conditions at any point of time.
3. The unit shall operate and maintain its ETP effectively and continuously so as to achieve the treated trade effluent standards prescribed by the Board.
4. The unit shall utilize the treated trade effluent for irrigation purpose after satisfying the standards prescribed by the Board.
5. The unit shall utilize the treated effluent for irrigation considering the hydraulic loading rate of 35 KL/Hect and there shall not be any stagnation or ponding of effluent inside/outside the premises or low lying area leading to complaints of ground water quality.
6. The unit shall dispose its solid wastes scientifically for further beneficial use.
7. The unit shall not change the manufacturing process or products without prior consent of the Board.
8. The unit shall not use 'use and throw away plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumblers, water pouches and packets, plastic straw, plastic carry bags and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco-friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.,
9. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this order will be withdrawn without any notice and further action will be initiated against the unit as per law.
10. The unit's activity shall not attract any public complaints.

**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
DHARMAPURI**

To  
The Proprietor,  
M/s.P S F SAGO FACTORY,  
PSF SAGO FACTORY  
S.F.NO.19/3A,20/3B,B.PALLIPATTI VILLAGE,PAPPIREDDIPATTI TALUK,DHARMAPURI DISTRICT,  
Pin: 635301

**Copy to:**

- 1.The Commissioner, DHARMAPURI-Panchayat Union, Paappi reddy patti Taluk, Dharmapuri District .
  2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
  3. Copy submitted to the District Environmental Engineer, Tamil Nadu Pollution Control Board, DHARMAPURI for favour of kind information.
  4. File
-

10

Category of the Industry :

ORANG  
E



CONSENT ORDER NO. 2208248368449 DATED: 21/10/2022.

PROCEEDINGS NO.F.0068DMP/OS/DEE/TNPCB/DMP/A/2022 DATED: 21/10/2022

**SUB:** Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT –M/s. P S F SAGO FACTORY , S.F.No. 19/3A,20/3B, P.PALLIPATTI village, Paappi reddy patti Taluk and Dharmapuri District - Renewal of Consent for the operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

**REF:** 1. Proc No. .F.0068DMP/OS/DEE/TNPCB/DMP/W/2019 DATED: 23/05/2019  
2. Units application dated 20.10.2022  
3. IR.No : F.0068DMP/OS/AEE/DMP/2022 dated 21/10/2022

RENEWAL OF CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as “The Act”) and the rules and orders made there under to

The Proprietor  
M/s.P S F SAGO FACTORY,  
S.F.No. 19/3A,20/3B,  
P.PALLIPATTI village,  
Paappi reddy patti Taluk,  
Dharmapuri District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

**This RENEWAL OF CONSENT is valid for the period ending March 31, 2023**

**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
DHARMAPURI**

25

### SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	TOPIACO SAGO	90	T/M
2.	TOPIACO STARCH	58.5	T/M

2. This renewal of consent is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

<b>I Point source emission with stack :</b>				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm <sup>3</sup> /hr
01	Thermic Fluid Heater 12 Lac Kcai/Hr	Dust collectors with stack	12	
02	D.G.SET 82.5 KVA	Acoustic enclosures with stack	6	
03	Bio Gas Generator 125 KVA	Acoustic enclosures with stack	6	
04	Bio Gas Generator 250 KVA	Acoustic enclosures with stack	6	
<b>II Fugitive/Noise emission :</b>				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	

**Special Additional Conditions:**

- i. The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.
- ii. The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

**Additional Conditions:**

1. The unit shall operate and maintain the APC measures provided to the DG set efficiently and continuously so as to satisfy the standards prescribed by the Board.
2. The unit shall adhere the Ambient Air Quality/emission / Ambient Noise level standards prescribed by the Board.
3. The unit shall not use 'use and throw away plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumblers, water pouches and packets, plastic straw, plastic carry bags and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco-friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.,
4. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this order will be withdrawn without any notice and further action will be initiated against the unit as per law.
5. The unit's activity shall not attract any public complaints.

**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
DHARMAPURI**

To  
The Proprietor,  
M/s.P S F SAGO FACTORY,  
PSF SAGO FACTORY  
S.F.NO.19/3A,20/3B,B.PALLIPATTI VILLAGE,PAPPIREDDIPATTI TALUK,DHARMAPURI DISTRICT,  
Pin: 635301

**Copy to:**

- 1.The Commissioner, DHARMAPURI-Panchayat Union, Paappi reddy patti Taluk, Dharmapuri District .
  2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
  3. Copy submitted to the District Environmental Engineer, Tamil Nadu Pollution Control Board, DHARMAPURI for favour of kind information.
  4. File
-

C 3

27

Category of the Industry :

ORANG  
E



CONSENT ORDER NO. 2208148839650 DATED: 15/11/2022.

PROCEEDINGS NO.F.0078DMP/OS/DEE/TNPCB/DMP/W/2022 DATED: 15/11/2022

**SUB:** Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT – M/s. VEDIAPPA SAGO FACTORY , S.F.No. 131/3A, P.PALLIPATTI village, Paappi reddy patti Taluk and Dharmapuri District - Renewal of Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

**REF:**

1. Proc No. F.0078DMP/OS/DEE/TNPCB/DMP/W/2021 DATED: 19/03/2021
2. Units application dated 14.11.2022
3. IR.No : F.0078DMP/OS/AEE/DMP/2022 dated 14/11/2022

RENEWAL OF CONSENT is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as “The Act”) and the rules and orders made there under to

The Proprietor  
M/s.VEDIAPPA SAGO FACTORY,  
S.F.No. 131/3A,  
P.PALLIPATTI Village ,  
Paappi reddy patti Taluk ,  
Dharmapuri District .

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

**This RENEWAL OF CONSENT is valid for the period ending March 31, 2024**

**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
DHARMAPURI**

28

### SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Starch	25	T/M

2. This renewal of consent is valid for operating the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
<b>Effluent Type : Sewage</b>			
1.	Sewage	0.8	On Industrys own land
<b>Effluent Type : Trade Effluent</b>			
1.	Trade Effluent	30.0	On land for irrigation

**Special Additional Conditions:**

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

**Additional Conditions:**

1. The unit shall ensure that the production is always within the consented quantity.
2. The unit shall maintain all the components of ETP in operable conditions at any point of time.
3. The unit shall operate and maintain its ETP effectively and continuously so as to achieve the treated trade effluent standards prescribed by the Board.
4. The unit shall utilize the treated trade effluent for irrigation purpose after satisfying the standards prescribed by the Board.
5. The unit shall utilize the treated effluent for irrigation considering the hydraulic loading rate of 35 KL/Hect and there shall not be any stagnation or ponding of effluent inside/outside the premises or low lying area leading to complaints of ground water quality.
6. The unit shall dispose its solid wastes scientifically for further beneficial use.
7. The unit shall not change the manufacturing process or products without prior consent of the Board.
8. The unit shall not use 'use and throw away plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumblers, water pouches and packets, plastic straw, plastic carry bags and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco-friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.,
9. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this order will be withdrawn without any notice and further action will be initiated against the unit as per law.
10. The unit's activity shall not attract any public complaints.

**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
DHARMAPURI**

To  
The Proprietor,  
M/s.VEDIAPPA SAGO FACTORY,  
S.F.NO.131/3A,B.PALLIPATTI VILLAGE,  
PAPPIREDDIPATTI TALUK,DHARMAPURI DISTRICT,  
Pin: 635308

**Copy to:**

- 1.The Commissioner, PAPPIREDDIPATTI-Panchayat Union, Paappi reddy patti Taluk, Dharmapuri District .
  2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
  3. The District Environmental Engineer, Tamil Nadu Pollution Control Board, DHARMAPURI for favour of kind information.
  4. File
-



Category of the Industry :

ORANG  
E



CONSENT ORDER NO. 2208248839650 DATED: 15/11/2022.

PROCEEDINGS NO.F.0078DMP/OS/DEE/TNPCB/DMP/A/2022 DATED: 15/11/2022

**SUB:** Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT –M/s. VEDIAPPA SAGO FACTORY , S.F.No. 131/3A, P.PALLIPATTI village, Paappi reddy patti Taluk and Dharmapuri District - Renewal of Consent for the operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

**REF:**

1. Proc No. F.0078DMP/OS/DEE/TNPCB/DMP/W/2021 DATED: 19/03/2021
2. Units application dated 14.11.2022
3. IR.No : F.0078DMP/OS/AEE/DMP/2022 dated 14/11/2022

RENEWAL OF CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as “The Act”) and the rules and orders made there under to

The Proprietor  
M/s.VEDIAPPA SAGO FACTORY,  
S.F.No. 131/3A,  
P.PALLIPATTI village,  
Paappi reddy patti Taluk,  
Dharmapuri District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

**This RENEWAL OF CONSENT is valid for the period ending March 31, 2024**

**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
DHARMAPURI**



**SPECIAL CONDITIONS**

1. This renewal of consent is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Starch	25	T/M

2. This renewal of consent is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

<b>I Point source emission with stack :</b>				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm <sup>3</sup> /hr
01	Bio Gas Generator 125 KVA	Acoustic enclosures with stack	6	
02	Dual Generator (Diesel / Bio Gas) 75 KVA	Acoustic enclosures with stack	6	
<b>II Fugitive/Noise emission :</b>				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	

32

**Special Additional Conditions:**

- i. The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.
- ii. The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

**Additional Conditions:**

1. The unit shall operate and maintain the APC measures provided to the DG set efficiently and continuously so as to satisfy the standards prescribed by the Board.
2. The unit shall adhere the Ambient Air Quality/emission / Ambient Noise level standards prescribed by the Board.
3. The unit shall not use 'use and throw away plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumblers, water pouches and packets, plastic straw, plastic carry bags and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco-friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.,
4. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this order will be withdrawn without any notice and further action will be initiated against the unit as per law.
5. The unit's activity shall not attract any public complaints.

**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
DHARMAPURI**

To  
The Proprietor,  
M/s.VEDIAPPA SAGO FACTORY,  
S.F.NO.131/3A,B.PALLIPATTI VILLAGE,  
PAPPIREDDIPATTI TALUK,DHARMAPURI DISTRICT,  
Pin: 635308

**Copy to:**

- 1.The Commissioner, PAPPIREDDIPATTI-Panchayat Union, Paappi reddy patti Taluk, Dharmapuri District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. The District Environmental Engineer, Tamil Nadu Pollution Control Board, DHARMAPURI for favour of kind information.
4. File

-----

Category of the Industry :

ORANG  
E



CONSENT ORDER NO. 2208139508859 DATED: 15/11/2022.

PROCEEDINGS NO.F.0756DMP/OS/DEE/TNPCB/DMP/W/2022 DATED: 15/11/2022

**SUB:** Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT – M/s. SRI DHANYALAKSHMI SAGO FACTORY , S.F.No. 122/1B,122/3,2/5B,15/2A,2B,3B,17/1,2A,2B , KUMBARAHALLI village, Paappi reddy patti Taluk and Dharmapuri District - Renewal of Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

**REF:**

1. Proc No. F.0533DMP/OS/DEE/TNPCB/DMP/W/2019 DATED: 29/06/2019
2. Units application dated 11.11.2022
3. IR.No : F.0756DMP/OS/AEE/DMP/2022 dated 14/11/2022

RENEWAL OF CONSENT is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as “The Act”) and the rules and orders made there under to

The Managing Partner  
M/s.SRI DHANYALAKSHMI SAGO FACTORY,  
S.F.No. 122/1B,122/3,2/5B,15/2A,2B,3B,17/1,2A,2B ,  
KUMBARAHALLI Village ,  
Paappi reddy patti Taluk ,  
Dharmapuri District .

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

**This RENEWAL OF CONSENT is valid for the period ending March 31, 2023**

**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
DHARMAPURI**

### SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Tapioca Starch	15	T/M

2. This renewal of consent is valid for operating the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
<b>Effluent Type : Sewage</b>			
1.	Sewage	0.5	On Industrys own land
<b>Effluent Type : Trade Effluent</b>			
1.	Trade Effluent	12.0	On land for irrigation

**Special Additional Conditions:**

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

**Additional Conditions:**

1. The unit shall ensure that the production is always within the consented quantity.
2. The unit shall maintain all the components of ETP in operable conditions at any point of time.
3. The unit shall operate and maintain its ETP effectively and continuously so as to achieve the treated trade effluent standards prescribed by the Board.
4. The unit shall utilize the treated trade effluent for irrigation purpose after satisfying the standards prescribed by the Board.
5. The unit shall utilize the treated effluent for irrigation considering the hydraulic loading rate of 35 KL/Hect and there shall not be any stagnation or ponding of effluent inside/outside the premises or low lying area leading to complaints of ground water quality.
6. The unit shall dispose its solid wastes scientifically for further beneficial use.
7. The unit shall not change the manufacturing process or products without prior consent of the Board.
8. The unit shall not use 'use and throw away plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumblers, water pouches and packets, plastic straw, plastic carry bags and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco-friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.,
9. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this order will be withdrawn without any notice and further action will be initiated against the unit as per law.
10. The unit's activity shall not attract any public complaints.

**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
DHARMAPURI**

To  
The Managing Partner,  
M/s.SRI DHANYALAKSHMI SAGO FACTORY,  
Kumbarahalli Village  
Pappireddipatti Taluk,  
Dharmapuri District,  
Pin: 635301

**Copy to:**

1. The Commissioner, PAPPIREDDIPATTI-Panchayat Union, Paappi reddy patti Taluk, Dharmapuri District .
  2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
  3. The District Environmental Engineer, Tamil Nadu Pollution Control Board, DHARMAPURI for favour of kind information.
  4. File
-



Category of the Industry :

ORANG  
E



CONSENT ORDER NO. 2208239508859 DATED: 15/11/2022.

PROCEEDINGS NO.F.0756DMP/OS/DEE/TNPCB/DMP/A/2022 DATED: 15/11/2022

**SUB:** Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT –M/s. SRI DHANYALAKSHMI SAGO FACTORY , S.F.No. 122/1B,122/3,2/5B,15/2A,2B,3B,17/1,2A,2B , KUMBARAHALLI village, Paappi reddy patti Taluk and Dharmapuri District - Renewal of Consent for the operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

**REF:**

1. Proc No. F.0533DMP/OS/DEE/TNPCB/DMP/W/2019 DATED: 29/06/2019
2. Units application dated 11.11.2022
3. IR.No : F.0756DMP/OS/AEE/DMP/2022 dated 14/11/2022

RENEWAL OF CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as “The Act”) and the rules and orders made there under to

The Managing Partner  
M/s.SRI DHANYALAKSHMI SAGO FACTORY,  
S.F.No. 122/1B,122/3,2/5B,15/2A,2B,3B,17/1,2A,2B ,  
KUMBARAHALLI village,  
Paappi reddy patti Taluk,  
Dharmapuri District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

**This RENEWAL OF CONSENT is valid for the period ending March 31, 2023**

**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
DHARMAPURI**



### SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Tapioca Starch	15	T/M

2. This renewal of consent is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

<b>I Point source emission with stack :</b>				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm <sup>3</sup> /hr
1	D G Set 60 KVA	Acoustic enclosures with stack	6.0	
2	D G Set 15 KVA	Acoustic enclosures with stack	6.0	
<b>II Fugitive/Noise emission :</b>				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	D G Set	Noise	Acoustic enclosure with stack	

**Special Additional Conditions:**

- i. The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.
- ii. The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

**Additional Conditions:**

1. The unit shall operate and maintain the APC measures provided to the DG set efficiently and continuously so as to satisfy the standards prescribed by the Board.
2. The unit shall adhere the Ambient Air Quality/emission / Ambient Noise level standards prescribed by the Board.
3. The unit shall effectively utilize the generated biogas for further beneficial use in a productive manner.
4. The unit shall not use 'use and throw away plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumblers, water pouches and packets, plastic straw, plastic carry bags and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco-friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.,
5. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this order will be withdrawn without any notice and further action will be initiated against the unit as per law.
6. The unit's activity shall not attract any public complaints.

**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
DHARMAPURI**

To  
The Managing Partner,  
M/s.SRI DHANYALAKSHMI SAGO FACTORY,  
Kumbarahalli Village  
Pappireddipatti Taluk,  
Dharmapuri District,  
Pin: 635301

**Copy to:**

1. The Commissioner, PAPPIREDDIPATTI-Panchayat Union, Paappi reddy patti Taluk, Dharmapuri District .
  2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
  3. The District Environmental Engineer, Tamil Nadu Pollution Control Board, DHARMAPURI for favour of kind information.
  4. File
-

**The details of consent orders issued to Same and Other category industries  
(Nearby & Upstream)**

S. No	Industry's Name	Consent Status	Consented Product Quantity	Consented Sewage Quantity (KLD) and mode of disposal	Mode of disposal (Sewage)	Consented Trade Effluent Quantity (KLD) and mode of disposal	Mode of disposal (Trade effluent)
<b>I. Units Located Nearby to M/s. VARALAKSHMI STARCH INDUSTRIES PVT. LTD</b>							
1.	M/s RAM SUBBU SPINNERS PRIVATE LIMITED S.F.No.75/1A,Pappireddipatti Village, Pappireddipatti Taluk Dharmapuri District 636905 (Lat-11.89840, Long-78.37283)	CTO direct Valid upto 31.03.2026	1. Cotton Yarn-68 T/M	3.6	On industry's own land	Nil	NA
<b>II Units Located in the upstream of M/s. VARALAKSHMI STARCH INDUSTRIES PVT. LTD</b>							
1.	M/s. SRI VENKATESWARA WHEAT MILLS PRIVATE LIMITED S.F.No. 18/2C, Pattukanampatti Village, Paappi reddy patti Taluk, Dharmapuri District (Lat-11.884215, Long-78.371876)	RCO valid upto 31.03.2026	1. Wheat flour-75T/Day	1.8	On industry's own land	Nil	NA
2.	M/s. SOUTHERN SPINNERS AND PROCESSORS LTD, S.F.No. 164/1, 167/2,3, Pattukanampatti village, Paappi reddy patti Taluk Dharmapuri District	RCO Valid upto 31.03.2024	1. 100% Cotton Yarn-330 T/M 2. Polyester Yarn-52 T/M	9.0	On industry's own land	Nil	NA

40

Annexure III

	(Lat-11.877344, Long-78.367932)						
3.	M/s. SRI ARUNACHALA STARCH INDUSTRIES S.F.No. 192/1,192/2, Pattukanampatti Village, Paappireddipatti Taluk, Dharmapuri District (Lat-11.863730, Long-78.365256)	RCO Valid upto 31.03.2024	1. Starch Based Glue- 100 T/Month	0.45	On industry's own land	0.1	On industry's own land
4.	M/s. STAR SAGO FACTORY S.F.No. 39/6B,40/1,2A,2B,3, NONANGANUR village, Paappireddipatti Taluk Dharmapuri District (Lat-11.849389, Long-78.36142)	RCO Valid upto 31.03.2022	1. Sago-50 T/m 2. Starch-10 T/m	0.75	On industry's own land	60	On land for irrigation (In land surface water standard)
5.	M/s AGRO NEEDS Kalipattai Paappireddipatti Taluk Dharmapuri Dt-636 905 (Lat-11.847286, Long-78.359893)	RCO Valid upto 31.03.2022	1. Magnesium Sulphate- 250 T/m	2.0	On industry's own land	Nil	NA
6.	M/s. SIVA CHEMICAL, S.F.No. 11/6A, A Pallipatti village, Paappireddipatti Taluk Dharmapuri District (Lat-11.8391419, Long-78.3533822)	RCO Valid upto 31.03.2024	1. Barium Chloride Crystals-99.45 MT/Month 2. Barium Chloride Solution-186.900 MT/Month	0.02	On industry's own land	0.01	Solar Evaporation Pan

## Annexure III

7.	M/s. HI - TECH CHEMICAL , S.F.No. 11/6A, Kallattupatty village, Paappireddipatti Taluk Dharmapuri District (Lat-11.839571, Long-78.353629)	RCO valid upto 31.03.2025	1. Barium Nitrate-150 Tonnes/M	0.2	On industry's own land	Nil	NA
8.	M/s. SRI AMMAN CHEMICALS S.F.No. 11/6A, Kallattupatty village, Paappi reddy patti Taluk and Dharmapuri District (Lat-11.839571, Long-78.353629)	RCO valid upto 31.03.2025	1. Sodium Sulphide Flakes Bits and Solids-75 mt/m	0.05	On industry's own land	Nil	NA
9.	M/s. LEATHER & TEXTILE CHEMICALS S.F.No. 11/6A, KALLATTUPATTY village, Paappi reddy patti Taluk Dharmapuri District. (Lat-11.839571, Long-78.353629)	RCO Valid upto 31.03.2025	1.Sodium Sulphide Flakes-50 Tonnes/M 2.Sodium Sulphide Bits- 15 Tonnes/M 3.Sodium Sulphide solid- 10 Tonnes/M	0.05	On industry's own land	Nil	NA
10.	M/s. SIVA SAKTHI CHEMICALS S.F.No. 11/6A, KALLATTUPATTY village, Paappi reddy patti Taluk and Dharmapuri District (Lat-11.839571, Long-78.353629)	RCO Valid upto 31.03.2025	1. Sodium Sulphide (Solids Flakes and Bits)-150 T/M	0.1	On industry's own land	0.01	Recycling the condensate of scrubber wash from Evaporator
11.	M/s. THIRU ARUNA POLYMERS Manjavadi Village Laxmapuram Po Pappireddipatti Tk Dharmapuri-635 111 (Lat-11.8308739, Long-78.3502098)	CTO-Direct Valid upto 31.03.2024	1.PVC Pipe-12.0 T/Month	0.45	On industry's own land	Nil	Nil
12.	M/s ELLAK CHEM INDUSTRIES (INDIA) PRIVATE LIMITED 108,Chinnamanjawadi, Kombur, Pappireddipatti. Dharmapuri Dt (Lat-11.8274889, Long-78.3477868)	CTO-Direct Valid upto 31.03.2025	1. Barium Carbonate-600 T/M 2. Sodium Sulphide Flakes-350 T/M By Product 1.Washed Mud Bricks- 1200 nos./Day	2.5	On industry's own land	0.1	Solar Evaporation pan.

42

## Annexure III

13.	M/s. ARUNACHALA DAIRY PRODUCTS S.F.No. 24/3, Chinnamanchavadi village, Paappireddipatti Taluk Dharmapuri District (Lat-11.8237449, Long-78.3460387)	RCO valid up to 31.03.2023	1. Packed Milk-5600 Lit/Day 2. Curd-1400 Lit/Day	0.45	On industry's own land	7.0	On land for irrigation
14.	M/s. DHANDAPANI SPINNING MILLS LIMITED S.F.No. 82/2, KOMBUR village, Paappireddipatti Taluk Dharmapuri District (Lat-11.810887, Long-78.339226)	RCO Valid upto 31.03.2023	1. Polyester Yarn-59 T/M	1.5	On industry's own land	Nil	NA
15.	M/S AISHWARYA INDUSTRIES S.F No. 70/4A, 70/4B, Kombur Village, Paappireddipatti Taluk, Dharmapuri District (Lat-11.806651, Long-78.335846)	CTO after CTE valid upto 31.03.2024	1. Portland Pozzolana Cement (Blending and Packing only)-60 T/D	0.2	On industry's own land	Nil	NA



**BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Appeal No.77 of 2022 (SZ)**

M/s Varalakshmi Starch Industries (P) Ltd.  
Rep. by its Director, Salem.

...Appellant

Vs

Tamil Nadu Pollution Control Board  
Rep. by its Chairperson,  
76, Anna Salai, Guindy,  
Chennai – 32 and ors.

...Respondent

**REPORT FILED ON BEHALF OF THE 1<sup>ST</sup>  
TO 3<sup>RD</sup> RESPONDENTS - TAMIL NADU  
POLLUTION CONTROL BOARD.**

**Advocate for Respondent: TNPCB  
Thiru. S. Sai Sathya Jith,  
Advocate, Chennai.**

**Date:17.04.2023.**

**Date of hearing on:20.04.2023.**